

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

Notification No. 14 (RE-2000)/1997-2002

New Delhi, Dated 8th May, 2000

S.O(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act,1992 (No.22 of 1992) read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendment in Appendix 3 in Schedule 2, of the book titled "ITC (HS) Classifications of Export and Import Items 1997-2002"(as amended):

- i. In Appendix 3 (substituted by Notification No.5 (RE-2000)/1997-2000 dated the 31st March, 2000), the figure and words 2000 (two thousand) or 2000 as appearing in item No 7C001 (i) and (ii) and in Explanatory notes (b) thereunder, shall be substituted by 6500 (six thousand five hundred).
- ii. In the same Appendix 3, the word "(a)" appearing in the text of item No.7C001 (ii) shall be substituted by the word "(i)".
- iii. In the Appendix 3, the word "parallelising" appearing in the last line of the text of item No. 7C001 (ii) shall be substituted by the word "parallelised".

This issues in Public Interest.

(N.L.LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE
EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVERNMENT OF INDIA

Sd/-

(AJAY SAHA)

JT. DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE